

Serial No. of Order	Date of Order	Order with Signature
1.8.02	<p>Heard Shri G.A.R.Dora, learned counsel for the applicants and Shri Ashok Mohanty, learned senior counsel for the Respondents-Department and perused the records.</p> <p>The two applicants filed this original application, seeking direction to Respondents-Department to fix their pay in unrevised scale of pay of Rs.330-530/- of Guard 'C' w.e.f. 18.7.85 and accordingly re-fix their pay in the revised scale of Rs.1200-2040/- w.e.f. 1.1.86, with consequential benefits.</p> <p>It is stated in the reply statement filed by the Respondents-Department that the pay of the applicants on promotion as Guard Gr. 'C' in the scale of pay of Rs.330-530/- has been fixed at Rs.330/- w.e.f. 17.7.85 and subsequently, taking into consideration their pay as Guard Gr.C as on 31.12.85, the pay of the applicants has been fixed at Rs.1290/- in the 4th pay Commission scale of Rs.1200-2040/- w.e.f. 1.1.86. Shri Ashok Mohanty, the learned senior counsel for the Respondents drew our attention to Annexures-R/1 and R/2, issued by the Senior Personnel Officer, S.E. Railways, Khurda Road, by which the applicants' pay has been fixed at Rs.330/- as on 17.7.85 and at Rs.1290/- as on 1.1.1986.</p>	<p>Or NO 1 dt 22.9.95</p> <p>Notice to all Resps may be sent thru regd/AN</p> <p>25/9/95</p> <p>Chmsh 25.09.95 S0(8)</p> <p>Counter filed.</p> <p>For hearing. Patra Bench 16/8</p> <p>For hearing. Patra Bench 12/3</p> <p>free copies 4 month 1.8. or may be handed over to counsel for both sides</p> <p>1/28/86 28/10/95</p>

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Since the grievances of the applicants have already been redressed by the respondents-Department, we feel that there is no need to proceed with this case any further. The O.A. is, therefore, ~~discharged of~~ dismissed as being infructuous.

MEMBER (ADMINISTRATIVE)

1. *Carraiyan T. Gopal*
01-08-2002

MEMBER (JUDICIAL)